

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 202
IB/362/ND/2024

IN THE MATTER OF:

Gap Investments Pte Ltd ... Applicant
Versus
Jag Bros Consultants Private Limited ... Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Harshit Agarwal, Adv.
For the Respondent : Mr. Sejal Jain, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the Corporate Debtor present through video-conferencing. Learned Counsel for the applicant has submitted that they have served the copy of the application to the Learned Counsel for the respondent. Learned Counsel for the respondent has confirmed that they have received the copy of the application and seeks some time to file reply along with Vakalatnama. One week's time is granted to the respondent to file reply along with Vakalatnama, with a copy in advance to the opposite side. Rejoinder, if any, be filed within three days thereafter, with a copy in advance to the other side. Let this matter be posted to 22.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)